Annexure –4

Name of the corporate debtor: Ram & Co Road Contraction Pvt Ltd Date of commencement of CIRP: 19-02-2020; List of creditors as on: 15-07-2021
List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
Amount in ₹

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount on oral by creditors	Whether related party?	% vother shares in CoC					
1	HDFC Bank Ltd	L65920MH1994PLC080618	18-03-2020 and last revised on 19-06-2021	Total amount of Claim=Rs. 12,20,27,611/- Term Loan- Rs. 5,48,52,263/- (including construction equipment loan of Rs. Rs.13,35,186/-)+ Uninvoked guarantees as on CIRP commencement date Rs.4,45,30,844/- + Guarantees invoked after CIRP commencement of Rs. 2,26,44,504/-	**Amount of claim admitted is Rs. 10,54,21,652/-** As per the bank statements as on 19.2.2020 the amount of term loan due is Rs. 5,35,17,077/- and the guarantees invoked after CIRP commencement is Rs. 2,26,44,504/- Construction equipment loan is Rs. 13,35,186/- Uninvoked guarantee as on 15.7.2021-Rs.2,79,24,885/- Uninvoked guarantee as on CIRP commencement date was Rs.4,45,30,844/- but as per reply email from NHAI on 23.6.2021, BG number 4606/T01181800001 has been released by them on 26.7.2018. As, such uninvoked guarantee amount reduces by Rs. 1,66,05,959/- .]	Financial	Total amount of guarantee is Rs. 5,05,69,389/- out of which invoked after CIRP commencement is Rs. 2,26,44,504/- and uninvoked amount is Rs. 2,79,24,885/-	No	96.08%	Uninvoked bank guarantee of Rs. 2,79,24,885/-	0	1,66,05,959 As per reply email from NHAI on 23.6.2021, BG number 4606/T01181800001 has been released by them on 26.7.2018. As, such uninvoked guarantee amount reduces by Rs. 1,66,05,959/- and as such this amount is inadmissible.	0	Remarks: 1) The security interest as per Form CHG-1 includes 2) Items as below, not included in the revised claim 1) Fixed Deposits / Cash Deposits of the Company aggregating Rs.415 Lacs. (dated 20.9.18) However, HDFC bank has mentioned that there are no existing FDs. 2) Exclusive charge on ONE EQUIPMENT way of Hypothecation namely - CASE 770 EX LOADER (YEAR OF MANUFACTURE 2019) (dated 27.6.19) However, the same is not in the possession of the CD, as a result valuation could not be done. Hence, doesnot qualify to be a secured debt. 8) OFFICE BUILDING OF THE UNIT at DEULLBERIA S.Ll PS BISHNUPUR WITH IN PATHARBARA of 95.00 sq ft (dated 12.3.19). However it is to be noted that the land which was owned by the Company, as shown in the Balance Sheet as on 31.3.18 has subsequently been transferred in favour of both the Promoters/ Directors on 14.9.2018. C) FD of Rs. 99 lakhs was encshed by HDFC Bank after CIRP commencement and IA 607/2021 has been filed by RP for HDFC bank to return it back to the Company, matter still subjudice.
		Total		12,20,27,611.00	10,54,21,652.00					2,79,24,885		==========		